

1	2	3	4	5	6	7	8
15.	Nellore	103	2467	114	1996	37	1167
16.	Nizamabad	104	2631	173	4380	84	1572
17.	Prakasam	190	6001	95	3218	81	2080
18.	Rangareddy	83	2934	115	2862	53	1477
19.	Srikakulam	106	3387	151	1656	76	1941
20.	Visakhapatnam	117	3077	148	2332	33	842
21.	Vizianagaram	184	2427	145	1426	56	1262
22.	Warangal	171	4501	96	1867	166	3405
23.	West Godavari	218	3364	220	3333	123	1771
TOTAL:		2995	73073	2743	53808	1672	37336

**Allocation of manganese ore mines to private companies**

2568. SHRI RAM KRIPAL YADAV: Will the Minister of MINES be pleased to state:

(a) whether Government has allocated any manganese ore mines to private companies during the last three years and if so, the details thereof, year-wise;

(b) how much revenue is generated from those companies;

(c) whether these mines were allocated to private companies on preferential basis or on auction basis; and

(d) if so, the details thereof?

THE MINISTER OF MINES (SHRI DINSHA J. PATEL): (a) As per the provisions of the Mines and Minerals (Development and Regulation) (MMDR) Act, 1957, State Governments are empowered to grant mining leases for all minerals. However, prior approval of the Central Government is required for granting mineral concessions in respect of minerals specified in Parts 'B' and 'C' of the First schedule to the MMDR Act, 1957, including manganese ore. As per the information furnished by the Indian Bureau of Mines (IBM), the details of the Mining Leases (ML) for manganese ore granted to private companies during the last three years is as follows:—

State	2009-10		2010-11		2011-12	
	No. of ML	Area (Hect.)	No. of ML	Area (Hect.)	No. of ML	Area (Hect.)
Andhra Pradesh	3	17.85	—	—	1	10.51
Karnataka	3	31.60	—	—	—	—
Madhya Pradesh	8	109.97	3	28.92	1	17.56
Maharashtra	1	15.90	—	—	1	17.51
TOTAL:	15	175.32	3	28.92	3	45.58

(b) The information regarding revenue generated from mines is not centrally maintained. However, as per the information furnished by the State Governments to the IBM, State-wise royalty collected for manganese ore (public as well as private sector) during 2008-09 to 2010-11 is given below:—

(In Rs. lakhs)

Year	Andhra Pradesh	Goa	Gujarat	Karnataka	Madhya Pradesh	Maharashtra	Odisha	Rajasthan
2008-09	148.34	0.74	49.95	682.54	2194.00	2238.65	1063.57	50.68
2009-10	328.85	0.07	40.96	72.91	1703.00	2151.45	1568.99	31.28
2010-11	403.02	0.63	91.11	158.69	2320.22	2428.96	2534.52	12.13

(c) and (d) There is no provision for auction in the Mines and Minerals (Development and Regulation) Act, 1957 in respect of non coal minerals. The mining leases are granted by the State Governments under the MMDR Act, 1957.

#### Illegal mining

†2569. SHRI JUGUL KISHORE: Will the Minister of MINES be pleased to state:

(a) whether Government is aware of the illegal mining in different parts of the country;

(b) if so, the details of the steps being taken by Government to stop these illegal mining;

†Original notice of the question was received in Hindi.